



2026:AHC:47088

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3234 of 2026

Narayan Ji

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar Singh Kaushik
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pawan Kumar Singh Kaushik, learned counsel for the petitioner and Sri Rajesh Tripathi (AoR No. A/R 0494/12) counsel, who appears for respondents.
2. The present petition has been preferred for sanctioning of the family pension of the writ petitioner post retirement of his father from the post of Sub-Inspector/GD on 30.06.2018.
3. Instructions have been produced by the counsel for the respondents dated 06.03.2026 for DIGP, GC, CRPF, Prayagraj, according to which, on the receipt of the complete documents from the petitioner, the dependent's family pension proposal along with required connected documents have been sent to PAO CRPF, New Delhi vide GC Jalandhar, Punjab vide letter dated 29.12.2026 and PAO, CRPF New Delhi vide its letter dated Feb, 2026 has requested to the Senior Account Officer, CPAO, New Delhi for disbursement portion of PPO alongwith Last Pay certificate and no dues certificate from concerned bank authorities for cancelling the old PPO of the deceased.
4. Since a stand has been taken by the respondents that the payment of pension is under consideration thus the writ petition stands **disposed off** requiring the competent authority of the respondents to pass order for pension within a period of six weeks from today.
5. With the aforesaid observation, the writ petition is **disposed off**.
6. Instructions filed today are taken on record and marked as appendix A.

March 9, 2026

Ashu

(Vikas Budhwar,J.)